

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

**GOVERNMENT ORDER NO:- 14189- JK (LD) of 2025**  
**DATED:- 13 - 10 - 2025**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 13.10.2025

No:-LAW-OIC/10/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department.
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
(Reyaz Ali Bhat)  
Deputy Legal Remembrancer

Annexure to the Government Order No. 14189- JK (LD) of 2025 dated 13.10.2025.

S No.	Title of the Case	OIC
1	O.A No. 1355/2025 (Jammu) in the Hon'ble Central Administrative Tribunal (CAT).	Colonel Bhupinder Singh Sambyal (Retired), Zila Sainik Welfare Officer, Jammu.
2	Case FIR No. 83/2014 of P/S Kulgam titled State V/S Ghulam Nabi Wagay and Ors.	Mr. Nissar Ahmad DySP, SDPO Kulgam.
3	WP(C) No. 539/2025 titled J&K Roadways Vs. UT of J&K and Ors.	Sh. Rajesh Sharma, Dy.SP I/C Crime Section, ZPHQ, Jammu.
4	OA No. 37/2025 titled Ather Muzaffer Masoodi Vs. Union Territory of Jammu & Kashmir and others.	Mr. Abdul Majid Reshi, Dy.SP(M) Administrative Officer.
5	WP(C) No. 987/2025 titled Raghbir Singh Vs UT of J&K and others.	S. Daljeet Singh, DySP, PID No. EXJ-956371, Assistant Principal (Adm) SPS PTS Kathua.
6	Case FIR No. 27/2011 of P/S Beerwah, Budgam U/Ss 304-II RPC titled State Vs Kuldeep Singh.	Sh. Mohd Ashrif, JKPS, SDPO Magam.
7	Case FIR No. 24/2019 of P/S Udampur U/S 8/15/29 NDPS Act titled Pardeep Singh & Another Vs UT of J&K through P/S Udampur.	Sh. Parladh Kumar, Dy SP Headquarters P/S Udampur.
8	Case FIR No. 76/2023 u/s 8/21 NDPS Act P/S Kulgam in case titled UT of J&K V/S Ilyas Ahmad Ganie	Sh Nisar Ahmed (DySP, Headquarters, Kulgam.
9	Case FIR No. 129/2025, U/s 8/15 NDPS Act P/s Chadoora titled Farooq Ahmad Khan Vs UT of J&K	Sh. Sajad Ahmad Malik, DySP HQ Budgam.
10	WPC No. 1989/2025, CM No. 5265/2025 titled H&H Exports Vs. OT of J&K and Others.	Sh. Rashid Akbar, SDPO, Hazratbal, Srinagar.

*Reyazul*